			(R	upees in crores)
(i) Direct Inv sate Appro		(Propo		1313.15
(ii) Portfolio	Investm	ent (Ac	tual	

Purchases of Shares' De 64.83 bentures)....

3427. {Transferred to the 29th August, 1988]

3428. [Transferred to the 29th August, 1988]

#### Sickness in Textiles, Engineering and **Electrical Units**

## 3429. SHRI DIPEN GHOSH: SHRI MOHAMMED AMIN SHRi M. A. BABY;

Will the Minister of FINANCE be pleased to state:

(a) what are the reasons for high sickness in textiles, engineering and electrical units;

to Questions

(b) how much bank credit was extended to these units in the last three years, unit-wi?e and year-wise details thereof; and

(c) in what manner Government propose to recover bank credits from such units?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEI-RO): (a) As per reports received from RBI and IDBI, the major reasons for sickness H textiles, engineering and electrical industries, inter-alia, include excess capacity. demand recession, out-dated technology and equipment, management deficiencies, non-availability of power, etc.

(b) RBI ha, reported that the bank credit outstanding against large sick and non-SSI sick textile, engineering and electrical units: for the period ending December, 1985, December, 1986 and June, 1987 is given below:---

(Amount in Crores of Rs.)

Period	Text	Textile		Engg . and Electrical		
	No. of Units	Amiunt O'S.	No. of Units	Amount O'S.		
December, 1985 (large sick units)	073	1046-85	164	746-65		
December, 1986 (large sick units)	191	1118-04	189	827-64		
June, 1987 (non-SSI sick units).	213	898.53	326	815.63		

Note:-Large units for the period ending December, 1985 and December, 1986 are those units which enjoy individually aggregate credit limit of Rs 1 crore. and above from the entire Hanking system, RBT has adopted the definition of non-SSI sick units as per t&e provisions of Sick Industrial Companies (Special Provisions) Act, 1985 in its returns for the period ending June, 1987.

(c) RBI has reported that in respect of potentiaPy viable sick units, rehabilitation packages aro drawn wherein reliefs/concessions are incorporated to enable sick units to return to hesalth. Under the package, the dues of banks/financial institutions are recovered in a phased manner with suitable reschedulement. In respect of non-viable sick units, banks undertake action as appropriate for the recovery

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of dues which include, inter-alia, sale of goods hypothecated, <u>enforcement</u> of security avai able against the borro. wers/guarantors, filing of suit for recovery, etc.

### Issue of debentures by Reliance Petrochemicals Limited

### 3430. DR. RATNAKAR PANDEY: SHRI CHANDRIKA PRASAD TRIPATHL

Will the Minister of FINANCE be pleased to state:

(a) whether Reliance Ptrochemicals Limited has recently received Government's permission for the issuance of its fully convertible debentures worth Rs. 576 crores; and

(b) if so, what are the terms and conditions of these debentures?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUIARDO FALEI-RO): (a) M/s. Re'iance Petrochemicals Limited have been permitted to issue fully convertible debentures of Rs. 516 crores (with a permission to retain execs subscription to the debentures upto Rs. 77.40 crores) to public by a prospectus and to sharetholders of M/s. Reliance Industries Limited

(b) Each debenture will be of the face value of Rs. 200/-. The debentures will carry interest @ 12.5 per cent pa. (Taxable) and will be fully and compulsorily converted in the following manner:—

(i) 5 per cent of the face value at par on the allotment of debentures;

(ii) 20 per cent of the face value at a premium, if any. as may be decided hy CCI after three years but [ before four years from the date of allotment of debentures;

(iii) the balance at such a premium, if any, as may be decided by CCI after five years but before the end of seven years from the date of allotment of debentures.

# Bank loans to unemployed youth, pensioners, etc.

3431. SHRI JERLIE E. TARIANG: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the nationalised banks are advancing loans to the unemployed youth for purchasing commercial vehicles and whether this scheme is also .'ipplic-able to the low paid pensioners) widows;

(b) whether it is also a fact that loans are advanced to the pensioners or widows, only on the production of commercial vehicle license;

(c) if so, what are the reasons for retaining this condition for persons who want to supplement their income through this source;

(d) whether it is also a fact that contrary to the statement made by the Finance Secretary through the mass media like T.V. recently that loans would not be refused to anyone for purchase of commercial vehicles, etc. almost all the nationaised banks and their branches in Delhi are refusing such loans particularly the Central Bank, Parliament Street which has not granted such loans since 1985; and

(e) if so, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FAL-EIRO): (a) to (c) Reserve Bank of India has reported that nationalised banks provide credit to eligible borrowers for purchasing commercial vehicles under the category of advances to small road transport opera-